

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 1
IB/685/ND/2022

IN THE MATTER OF:

Aditya Birla Finance Limited	...	Applicant
Versus		
Siti Broadband Services Private Limited	...	Respondent

Order under Section 7 Of IBC, 2016.

Order delivered on 26.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Debarshi Dutta, Mr. Aayush Kevlani,
Ms. Subhalaxmi Sen, Advs.

For the Respondent :

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Service be effected through all modes. Reply be filed within two weeks after the receipt of the notice. Rejoinder, if any, be filed within one week thereafter, with copy in advance to the other side.

Let the matter be fixed for completion of pleadings and arguments on 15.11.2022.

-sd-

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

-Sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)